SHRI LAL BAHADUR: Well, as I have said, all these specific proposals will receive our attention and consideration and if the hon. Member so desires, I shall write to him about the action that we may take in this particular case.

Appropriation (Railways)

As I was saying, you will realise that we have to do a lot and our responsibility is great. I would appeal to hon. Members not to be impatient. Given a reasonable time, our progress, I am sure, will be steady and lasting.

SHRI C. G. K. REDDY: I was referring to metallurgical coal and I think there was some misconception. It was made out, Sir, that metallurgical coal was in short supply and it was used only for special purposes. My question is.

MR. DEPUTY CHAIRMAN: You can just ask a question, but not start a discussion.

SHRI C. G. K. REDDY: My question is whether he would stop using metallurgical coal in the interests of our industries in the future.

MR. DEPUTY CHAIRMAN: But it is only ten per cent, that is being used.

SHRI C. G. K. REDDY: Even that is too much. Use none at all.

MR. DEPUTY CHAIRMAN: The suggestion will be considered. The question is:

That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for 'the service of the financial year 1952-53 for the purposes of Railways, as passed by the House of the People, be taken into consideration.

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The motion was adopted.

MR. DEPUTY CHAIRMAN: As there is no amendment, the Bill is to be returned to the House of the People with the intimation that the Council of States has considered the Bill and has no modifications to recommend.

MESSAGE FROM THE HOUSE OF PEOPLE

THE CODE OF CRIMINAL PROCEDURE (SECOND AMENDMENT) BILL, 1952

SECRETARY: Sir, the following Message has been received from the House of the People signed by the Secretary to the House:

In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Code of Criminal Procedure (Second ' Amendment) Bill, 1952, which has been passed as amended by the House at its sitting held on the 1 ith July 1952.

I lay a copy of the Bill on the Table.

The Council then adjourned till a quarter past eight of the clock on Tuesday, the 15th July 1952-